Title: Papers laid on the Table of the House by Ministers/members.

MADAM SPEAKER: Now, Papers to be laid on the Table.

THE MINISTER OF OVERSEAS INDIAN AFFAIRS AND MINISTER OF CIVIL AVIATION (SHRI VAYALAR RAVI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:-

The Aircraft (5th Amendment) Rules, 2010 published in Notification No. G.S.R.240 in weekly Gazette of India dated 18th December, 2010 together with an explanatory note.

(Placed in Library, See No. LT – 3891/15/11)

The Aircraft (6th Amendment) Rules, 2010 published in Notification No. G.S.R.1001(E) in Gazette of India dated 22nd December, 2010 together with an explanatory note and corrigendum thereto published in Notification No. G.S.R.50(E) dated 25th January, 2011.

(Placed in Library, See No. LT - 3892/15/11)

The Aircraft (Carriage of Dangerous Goods) Amendment Rules, 2010 published in Notification No. G.S.R.928(E) in Gazette of India dated 29th December, 2010 together with an explanatory note.

(Placed in Library, See No. LT - 3893/15/11)

The Aircraft (Amendment) Rules, 2011 published in Notification No. G.S.R.11(E) in Gazette of India dated 10th January, 2011 together with an explanatory note.

(Placed in Library, See No. LT - 3894/15/11)

The Aircraft (2nd Amendment) Rules, 2011 published in Notification No. G.S.R.28(E) in Gazette of India dated 17th January, 2011 together with an explanatory note.

(Placed in Library, See No. LT - 3895/15/11)